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Taking over of Visvesvaraya Iron and Steel Company Limited

Written Answers

645. SHRI H. HANUMANTHAPPA: Will the Minister of STEEL, MINES AND COAL be pleased to state.

(a) whether Karnataka Government's proposal for taking ove_r of the Visves varaya Iron and Steel Company Limit ed at Bhadravathj is pending with the Central Government; and

(b) if so, What are the details thereof?

THE MINISTER OF STATE IN THE DEPARTMENT OF STEEL (SHRI K. NATWAR SINGH): (a) and (b) A request has been made by the Government of Karnataka to the Government of India for take over Visevesvarya Iron and Steel Limited which is under consideration.

Customs and Excise duty cases pending against I.T.C.

646. SHRI MUKHTIAR SINGH MALIK; Will the Minister of FINANCE be pleased to state;

(a) what is the number of adjudication proceedings relating to customs and excise duty cases pending finalisation as on the 1st March, 1985 against the Indian Tobacco Company;

(b) what is the amount of revenue arrears involved in these proceedings; and

(c) what steps Government propose to take to ensure the early and expeditious finalisation of the cases?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHAN POOJARI); (a) 33 Show Cause Notices relating to excise duty cases are pending finalisation ^as on 1st March, 1981 against the Indian Tobacco Company. The number of Show Cause Notices relating to Customs matters is not readily available.

(b) It i_s not possible to exactly quantify the amount of revenue involved as the classification, valuation and, sometimes •even the excisability of the product are

under dispute an d some Show Cause Notices hav_e been issued without indicating the amounts involved.

to Questions

(c) Such measure_s (administrative, legal and others) aimed at early and expeditious finalisation of the cases as are considered necessary from time to time, continue to be taken. These include instructions to the officers to expedite adjudication cases, to move the Court_s and other quasi-judicial bodies to vacate orders of stay, if any, against proceeding with Show Cause Notices, etc.

Stay orders obtained by I.T.C. against payment of Government revenue

647. SHRI MUKHTIAR SINGH MALIK; Will the Minister of FINANCE be pleased to state.

fa) what

are the details of the stay orders preventing and/or proceeding further with adjudication proceeding_s against the Indian Tobacco Company continue to be operative;

(b) what steps Government have taken for getting these Stay Orders vacated, and

(c) what step_s Government have taken for the recovery of arrears from the Indian Tobacco Company?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHAN POOJARI); (a) to (c) The information is being collected and will be laid on the Table of the House.

Increase in Steel prices

648. SHRI SHANKER SINH VAGHELA: Will the Minister of STEEL, MINES AND COAL be pleased to state to what extent the increase in steel Prices is likely to bring down the losses incurred by the public sector steel plants?

THE MINISTER OF STATE IN THE DEPARTMENT OF STEEL (SHRI K. NATWAR SINGH); During 1984-85, the price of steel were increased twice by the Joint Plant Committee of the main producers. It is estimated that these price increase and the following measures taken by SAIL are likely to result in a modest net profit during 1984-85 after having suffered a loss of Rs. 214.53 crores in 1983-84:---

(i) Supply of adequate inputs and of improved quality;

(ii) Better maintenance;

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(iii) Higher production and increase in capacity utilisation;

(iv) Attainment of improved technological norms; and

(v) Efforts made to contain expenditure, reduce inventories and adoption of cost reduction measures.

The exact amount of the profit in 1984-85 will, be known only after the accounts foave been finalised.

बड़े झौद्योगिक घरानों पर बकाया झाय कार

649. श्री सत्य प्रकाश मालवीय : क्या बित्त मंत्री यह बताने की कृपा करेंगे कि:

(क) देश के वड़े औद्योगिक घरानों बिड़खाग्रों, जे० के० सिंहानिया. मोदी, लारसन एंड ट्यूक्षा. साराभाई, श्रीराम, थापर, किर्लोंस्कर टाटा तथा वजाज पर ग्रलग-ग्रलग कितना कीतना ग्रायकर बकाया है ; और

(ख) सरकार इस वकाया रकम को वसूल करने के लिए क्या कार्यवाही कर रही

••

है ग्रीर इसके वसूल न किये जाने के क्या कारण हैं ?

वित्त मंत्रालय में राज्य मंत्री (श्री जनार्दन पूजारी) : (क) देश के बडे ग्रौद्योगिक घरानों विडलाग्रों, जे० के० सिंहानिया, मोदी, लारसन एण्ड टयजा. साराभाई, श्रीराम, थापर, किर्लोस्कर, टाटा तथा बजाज पर 31.12.1984 की स्थिति के ग्रनसार अलग अलग बकाया ग्रायकर की मांग संलग्न विवरण-पत्न में दी गई है ।

(ख) प्रत्येक मामलेकी वस्तुस्थिति पर निर्भर करते हुए बकाया मांगी की वसली करने के लिए कानन के अनसार समुचित उपाय किये गए हैं। इन उपायों में आयकर ग्रधिनियम की धारा 221. 223. 226 तथा 179 के ग्रंतर्गत काय-वाहियों का सहारा लेता शामिल है । ग्रायकर बकाया की वसली नहीं किये जाने के कारगों में शामिल हैं : (i) ग्रपीलों का अपील प्राधिकरणों और न्यायालयों के समक्ष विचाराधीन होना; (ii) याचिकाम्रों का समझौता ग्रायोग के समक्ष विचाराधीन होना; (iii) आयकर प्राधिकारियों केपास ग्रधित्यजन तथा पनरीक्षण याचिकान्नों का विचारा-धीन होना : ग्रीर (iv) मांगों का ग्रदा-यगों के लिये देव नहीं बनाना, सादि।

विवरण

अप्रौद्योगिक घरानों से आधकर की मांग

(लाख रुपयों में)

क∘ सं∘	श्रौद्योगिक घराने का नाम						बकाया मांग वसूली योग्य नहीं बनी मांग		
1.	ৱসাস .	_		•	•		•	75.07	
2.	बिड़ला .		•			•		1132.39	625.92
з.	जे० के० सि	हानिया	•					939.19	308.06
4.	किर्लोस्कर							43.96	13.64
5.	लारसन एष	ड टुयू क्रे			•			425.09	362.53
	मोदी ,	•••	•		•	•		1065.09	364,29
7.	साराभाई			. •	•	•	•	146.94	146.94
8,	श्रीराम .		•	•				70.97	70. 9 1
9.	टाटा .		•					202.35	40.4
10.	थापर					,		155.53	103.74